

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 25/GT/2011

Date: 11.6.2012

To,
Dy. Chief Engineer (Tariff),
Damodar Valley Corporation,
DVC Towers, VIP Road,
Kolkatta- 700054,
West Bengal.

Sir,

Subject: Petition for approval of tariff in respect of Mejia Thermal Power station Extension Unit No. 5 and 6 (2X 250 MW) in consideration with Addl. Capital expenditure for the tariff period 2009-14. - Dock. No. 25/GT/2011

With reference to your submissions made vide affidavit dated 16.11.2011; I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 26.6.2012:

- (i) In respect of assets/works claimed during 2010-11 as deferred liabilities/works which were completed within the cut-off-date and for those the payment was transferred from CWIP to the fixed asset after the cut-off-date (as per Appendix-C) and the proposed estimated additional capitalization for the said assets/works during the period 2011-14, under the category 9 (2)(ii) i.e. change-in-law, detailed justification may be furnished.
- (ii) The reason for withholding/ retention of payment (as per Appendix-D), [which was not submitted earlier inspite of letter dated 31.10.2011], may be furnished.
- (iii) Details of initial spares and EOT cranes etc. claimed during 2011-12 along with reasons for its delay in supply of spares after the cut-off-date of 31.3.2010.
- (iv) Reason/justification for procurement of LDO (high cost oil) in the month of January, 2009 and February, 2009.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,
Sd/-
(B. Sreekumar)
Deputy Chief (Law)